

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2036
ANSWERED ON:08.03.2011
DEPICTION OF OBJECTIONABLE SCENES
Patil Shri A.T. Nana;Rajaram Shri Wakchaure Bhausahab

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has taken steps to check adverse impact/effect on youngster due to increasing depiction of sex, violence, obscenity and horror scenes in movies;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the terms of references of the Central Board of Film Certification (CBFC) constituted to monitor/check screening of objectionable scenes in films/movies;
- (d) whether the Government has any mechanism/board to monitor/curb objectionable advertisements screening in films/movies;
- (e) if so, the details thereof and the number of such advertisements reported during each of the last three years and the current year alongwith the number of films/persons against whom action has been taken/penalized in this regard; and
- (f) if not, the reasons therefor and the remedial measures taken/being taken by the Government to check/regulate such advertisement in films?

Answer

MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA)

- (a), (b) & (c) : Yes, Sir. The films for public exhibition are sanctioned by the Central Board of Film Certification (CBFC) in accordance with the Cinematograph Act, 1952 and the Rules and Guidelines framed thereunder.
- (d) : The advertisements that are part of films/movies are certified by the Central Board of Film Certification (CBFC) in accordance with the provisions of the Cinematograph Act, Rules and Guidelines framed thereunder.
- (e) & (f) : Does not arise in view of reply to part (d) above.